

versions) of the Ministry of Health and Family Welfare for the year 1996-97.

[Placed in Library. See No.- LT-242/96]

Detailed Demands for Grants of the Ministry of Urban Affairs and Employment for 1996-97

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) :

(a) I, on behalf of Dr. U. Venkateswarlu, beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Affairs and Employment for the year 1996-97.

[Placed in Library. See No.- LT-243/96]

Notification under Proviso to article 309 of the Constitution and statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE IN MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : Sir, I beg to lay on the Table-

- (1) A copy of the General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 343 in Gazette of India dated the 22nd July, 1995 issued under proviso to article 309 of the Constitution.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No.- LT-244/96]

12.04 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No.3 Bill, 1996 which was passed by the Lok Sabha at its sitting held on 30th July, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

[Translation]

SHRI KASHI RAM RANA (Surat) : Mr. Speaker, Sir, the Finance Minister, in his budget, has imposed 10

percent basic excise duty on fabrics. On this fabric, there has been 10 percent additional excise duty for the last several years. The entire additional industry, has demanded that this additional excise duty be imposed on the yarn and not on fabrics. But instead of doing so, the Finance Minister, in his new budget, has imposed 10% basic excise duty. All the processing houses in the country are drawing strike from today, the 1st August. This will render lakhs of workers unemployed and cloth production worth thousands of crores of rupees would come to a halt. This will also stop the inflow of foreign exchange that we get due to export of cloth etc.

Sir, this ten percent basic excise duty is an unbreakable imposition and should be withdrawn immediately because this will result in the closure of the textile industry and particularly the man made fabric. In Surat city, 70% man-made fabric is produced. Just as the cotton mills are being closed in Ahamedabad, all the man-made fabric, powerlooms, processing houses etc. would be closed in the country.

[English]

MR. SPEAKER : Rana Sahib, I think, it is enough.

[Translation]

SHRI KASHI RAM RANA : Therefore, I request the hon. Finance Minister to withdraw or postpone this 10% basic excise duty immediately and inform us about it in his reply. He must give me the reply.

MR. SPEAKER : The reply doesn't come so soon ... (Interruptions)

[English]

MR. SPEAKER : There are two small items that are to be presented in the House by the hon. Minister of Finance.

12.06 hrs.

JAMMU AND KASHMIR BUDGET, 1996-97

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : Sir, I beg to present a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1996-97.

12.06½ hrs.

UTTAR PRADESH BUDGET, 1996-97

[English]

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : Sir, I beg to present a statement of estimated receipts and expenditure of the State of Uttar Pradesh for the year 1996-97.